

(c) whether it is a fact that Government has decided to amend the Article 311 of the constitution to remove the protection shield of Government servants; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Government had appointed a three member Committee of Experts to examine and suggest measures to expedite the process involved in Disciplinary/Vigilance Proceedings. In its Report, the Committee has recommended that a time limit of two months may be prescribed for completion of minor penalty disciplinary inquiries and 12 months for major penalty disciplinary inquiries. The report of the Committee is under examination. As part of preventive measures for checking corruption, it is imperative that Disciplinary Proceedings are completed in time, and delinquent officers are punished.

(c) No, Sir. The matter is being examined by a Group of Ministers.

(d) Does not arise.

#### **Facilities to SICs**

†838. SHRI NARESH CHANDRA AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that despite making clear provisions regarding putting the service conditions of State Chief Information Commissioners and State Information Commissioners equivalent to Election Commissioner and Chief Secretary to State Government under section 16(5) of Right to Information Act, 2005, Commissioners in various States' Information Commissions (SIC) are not being given facilities accordingly;

(b) whether it is also a fact that Information Commissioners are not being given facilities as per law in the absence of issuance of clear-cut guidelines by Union Government to various States even after five years of enactment of this Act; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Information is not centrally maintained. However, implementation of various provisions of the Right to Information Act, 2005 in a State, including those relating to facilities to the State Information Commissioners, is the responsibility of the State/UT Government concerned.

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†Original notice of the question was received in Hindi.

(b) and (c) The Act itself contains provision about facilities to be made available to the State Information Commissioners. There is not need for the Central Government to issue any guidelines in the matter.

**CAT's order for inducting visually challenged person into IAS**

839. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Central Administrative Tribunal (CAT) had ordered the Government in October, 2010 to induct two visually challenged persons, who were denied IAS Cadre after they had cleared UPSC Exam with good ranks in 2009, within 8 weeks into service; and

(b) if so, the details thereof and the reason for not responding to the CAT order so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Central Administrative Tribunal, Principal Bench, New Delhi *vide* its Order dated 08.10.20 ID in O.A. No. 2369 and O.A. No. 2717 of 2009 filed by Sh. Ajit Kumar and Sh. Ashish Singh Thakur, ordered consideration of allocation to IAS to these two candidates within eight weeks from the date of the receipt of the Order. These two candidates had been declared successful on the basis of Civil Services Examination, 2008. The matter is under consideration in consultation with the Ministry of Law and Justice.

**Ballooned estimate 1st of BoT roads**

840. SHRI K.N. BALAGOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has noticed about any information regarding the ballooned estimate cost of BoT road projects;

(b) whether it is a fact that NHAI BoT roads cost per kilometer is much higher than other road projects;

(c) if so, the details thereof; and

(d) if not, whether Government would take some steps to investigate into the exorbitant rates and project estimate of BoT roads under NHAI?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Cost of road construction has increased over a period of time due